

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).18559/2023

(Arising out of impugned final judgment and order dated 16-08-2023 in WA No.1446/2023 passed by the High Court of Kerala at Ernakulam)

LIJEESH M.J @ LIJEESH MULLEZHATH

Petitioner(s)

VERSUS

THE STATE OF KERALA & ORS.

Respondent(s)

(IA No.169135/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 28-08-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s) Mr. Prabhu K N, Adv.
Mr. Sureshan P., AOR

For Respondent(s) Mr. Sudhi Vasudevan, Sr. Adv.
Ms. Shilpa Sathish, Adv.
Ms. Aswathi M.K., AOR

Mr. C.K. Sasi, Adv.
Ms. Meena K.Poulose, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Heard learned counsel for the petitioner.
2. No case to interfere with the impugned order dated 16.08.2023, passed by the High Court of Kerala at Ernakulam, is made out.
3. The Special Leave Petition is, accordingly, dismissed.
4. As a result, pending interlocutory application also stands disposed of.

(SATISH KUMAR YADAV)
DEPUTY REGISTRAR

(RAM SUBHAG SINGH)
COURT MASTER (NSH)